

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.264/06**

**Monday this the 5<sup>th</sup> day of June 2006**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

Mariamma,  
W/o.K.I.Samuel,  
Kurungattu House, Valakom,  
Melukavu P.O., Kottayam District.

**...Applicant**

**(By Advocate Mr.M.P.Varkey)**

**Versus**

1. **Union of India represented by General Manager,  
Southern Railway, Chennai – 600 003.**
2. **Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum – 695 014.** **...Respondents**

**(By Advocate Mr.K.M.Anthru)**

**This application having been heard on 5<sup>th</sup> June 2006 the Tribunal on  
the same day delivered the following :-**

**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

The applicant's son passed away on 12.5.1997 and applicant's husband on 15.2.2005. The applicant had requested for grant of family pension on account of her son's death in harness after coming to know that she was eligible for the same. Respondents had advised her at Annexure A-6 to produce the dependency certificate showing that she was solely dependent on the son. She has produced the same along with Annexure A-7 representation. She is aggrieved that it has not been considered so far. Counsel for the respondents submitted that he has no objection if the representation is directed to be disposed of. Counsel for the applicant also concurs the same.

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2. Accordingly, I direct the 2<sup>nd</sup> respondent to consider and take a decision on the representation of the applicant at Annexure A-7 dated 3.7.2005 within a period of two months from the date of receipt of copy of this order. The O.A is disposed of at the admission stage. No order as to costs.

(Dated the 5<sup>th</sup> day of June 2006)

Sathai Nair  
**SATHI NAIR**  
**VICE CHAIRMAN**

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